CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 89574 of 2018

(Arising out of Order-in-Appeal No. CD/TR(Appeals)/ME/221/2017-18 dated 09.02.2018 passed by the Commissioner of Central GST & Central Excise, Thane Rural.)

M/s First Flight Couriers Ltd. ....Appellant
Lotus Corporate Park, G-1001
Off Jaycoach Flyover, W Exp.
Highway, Goregaon (E), Mumbai,
Maharashtra – 400 063

VERSUS

Commissioner of GST & C. Ex., ...Respondent
Utpad Shulk Bhavan,
4th Floor, Bandra Kurla Complex,
Bandra (East), Mumbai,
Maharashtra – 400 051

APPERANCE:

None for the Appellant
Shri S. K. Hatangadi, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85052 / 2022

Date of Hearing: 24.01.2022
Date of Decision: 24.01.2022

Appellant is absent. No one represented it. Learned Authorised Representative is present. He informs that order dated 03.11.2021 passed by the Tribunal for serving notice on the appellant through the concern Commissionerate has been complied and service return has been submitted to the Registry, but appellant has not appeared today.

2. On perusal of the case record, it is also observed that appellant has not been appearing on any of the adjourned date since early 2019. It seems that appellant is no more interested to pursue its appeal further. The appeal is therefore dismissed for default and non-prosecution under Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad